

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

13. COMP.APPL. 165/2024 in C.A.(CAA)/21(MB)2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **06.06.2024**

NAME OF THE PARTIES: One Place Commercials Private Limited

Appearance

For Applicant: CA Harsh C. Ruparelia i/b A R C H and Associates is
present through VC.

SECTION 230 of the Companies Act, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

COMP. APPLICATION 165/2024

This application has been filed by the Applicant Companies seeking modification of the order dated 17.04.2024 to the extent that the notice to the Creditors may be deleted.

Heard Ld. Counsel for the petitioner and perused the documents, we are of the view that justice will be served if the notices are issued to the creditors of the Transferee Company having outstanding balance of Rs. 10,00,000/- and above. Accordingly, para 11.4 of order dated 17.04.2024 is modified as follows:

“Considering the submissions made above and the Net Worth Certificate dated 19.02.2024, convening of the meetings of the shareholders and secured creditors and unsecured creditors of the Transferee Company are

dispensed with. However, the Transferee Company shall issue notice to all its creditors having outstanding balance of Rs. 10,00,000/- or more by courier/ registered post/ speed post/ hand delivery/ email, at their last known address or email address registered with the Company where the Company has been corresponding to the creditors, with a clear direction that they may submit their representations, if any, within a period of 30 days from the date of receipt of such intimation to the Tribunal with a copy of such representations to be simultaneously served upon the Transferee Company.”

Accordingly, CA 165/2024 **is disposed** off in above terms.

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)
---Anurag---

Sd/-

LAKSHMI GURUNG
Member (Judicial)